BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

Suo Motu Matter bearing Application No.264/2020
News Item published in Indian Express dtld.23/11/2020

v/s
Maharashtra Pollution Control Board

Action Taken Report on behalf of the Maharashtra Pollution Control Board


2. The Maharashtra Pollution Control Board has granted Consent to M/S. Loknete Baburao Patil Agro Industries Ltd., (Distillery Unit), 601, 592, Laxmi Nagar, Angar, Tal: Mohol, Dist: Solapur vide letter dtld.19/08/2020, which is valid upto 31/08/2021, for the following products:

<table>
<thead>
<tr>
<th>Sr.No.</th>
<th>Name of Product</th>
<th>Consent Quantity</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Rectified Spirit Or</td>
<td>900 KL/M</td>
</tr>
<tr>
<td>2</td>
<td>Extra Neutral Alcohol Or</td>
<td>600 KL/M</td>
</tr>
<tr>
<td>3</td>
<td>Ethanol</td>
<td>900 KL/M</td>
</tr>
<tr>
<td>4</td>
<td>Fusel Oil</td>
<td>1.8 MT/M</td>
</tr>
</tbody>
</table>

3. The Respondent industry has obtained Environmental Clearance bearing F.No.-J-11011/473/2006/IA-II, (I) Dated 19/05/2008 for molasses based distillery unit 30 KLPD. Copies of the Consent dated 19/08/2020 and Environment Clearance dtld.19/5/2008 are enclosed herewith and marked as an Annexure-‘I’ & ‘II’ respectively.

4. Accident was occurred at midnight of 21/11/2020 into the distillery division at biogas digester tank of the Respondent Industry. The Respondent-industry reported to the Respondent Board about the accident on 22/11/2020. Accordingly, the officials of the Respondent Board at Solapur visited to the said site on the same day i.e. 22/11/2020 with the factory representatives.
5. During the visit, it was observed that the Distillery unit was not in operation in season 2019-2020, due to shortage of sugar cane. Now, for this season Distillery unit has started from 02/11/2020 and spent wash feeding to the Digester was started from 07/11/2020 after 5 days tank level was saturated.

6. During the visit instruction were given to the factory representative that immediately stop runoff spent wash spread into the nearby area by providing small bhandhara and to collect spent wash by tankers and transport to 30 days concrete lagoon. Scrap the contaminated soil with spent wash immediately and store contaminated soil on 7.5 acre concrete compost yard for further compost process and store instructed the Respondent Industry to submit action plan immediately.


8. The Respondent Board has issued directions under section 32 and 33 A of water (prevention and control of pollution) Act 1974 and under section 31A of Air (Prevention and control of pollution) Act 1981 to the Respondent Industry vide letter dtd.01/12/2020 and directed to stop industrial activities and not to resume their manufacturing till your complete restoration and remediation of affected land /soil etc. and obtain prior permission of the Maharashtra Pollution Control Board and Directorate of Industrial Safety and Health (DISH). A copy of the said Directions is enclosed herewith and marked as an Annexure-'III'.

9. In response to the directions issued by the Respondent-Board on 01/12/2020, the Respondent-Industry has submitted Action Plan and Action Taken Report vide letter dated 05/12/2020. A copy of the Action Plan and Action Taken Report is enclosed herewith and marked as an Annexure-'IV'.

10. In order to verify the compliance, the officials of the Respondent Board at Solapur visited to the aforesaid site on 11/12/2020 and observed as follows:

i. The Respondent-industry has already collected majority of spilled out spent-wash in the factory premises by excavating two temporary pits of total capacity of 45 lakh liters. These pits are provided towards the flow direction of spent wash with sizes 45x30x2 m (27 lakh liters) and 30x30x2 m (18 lakh liters), to arrest the flow of spent-wash. This spent wash collected in kachha pits is filled in tankers through pumps and brought to the 30 days storage tank. Industry has recollected approximate 4400 m³ spent wash from both these temporary emergency pits.

ii. The Respondent-industry has collected spent wash runoff from nearby nalla obstructed by constructing temporary kachha Bandhara. This collected spent wash is filled in tankers through pumps and brought to the 30 days storage tank. The scrapped contaminated soil is collected and stored in concrete compost yard. Industry has recollected approximately 600 m³ spent wash from temporary kachha bandhara and approximately scrapped contaminated soil from nalla is about 70 Nos. of Tippers i.e. 1050 MT soil is stored on 7.5 acres compost yard. (Photo copy attached).

iii. Approximately 1500 m³ of spent wash spread in campus such as nearby garden, cane yard, bagasse yard, nallah etc which was soaked by nearby soil and bagasse. Approximately 6 Acres i.e. approximate 24282 sq/m area has been covered by those spent wash. Industry has scrapped of that contaminated soil, collected with the help of 3 excavators and this scraped soil is transported to compost yard through tippers which will be utilized in composting process along with press mud and fly ash as filler material for making compost. Total scrapped soil is collected 404 Tippers (approx 4700 MT). Industry has done scrapping of contaminated soil from almost all area where spent
wash was spread and that contaminated soil is transported and stored
to compost area industry having 7.5 acre concrete compost yard as
per CREP norms. Concrete compost yard having sufficient space to
store the scrapped contaminated soil. Spent wash is mixed with
bagasse in bagasse yard has dried and incinerated in bagasse fired
Boiler using as fuel.

iv. **Details of Bio-digester:**

1) Bio-Digester: 1 Nos.
2) Capacity : 9600 m³ approx.
3) Size : 26 M dia x 18 Mtr. Ht.
4) MOC : M.S.
5) Make : Eco Board Limited, Pune-411004
6) Provision of Safety Dives's (Over/under pressure release
dives): 1 No. MOC SS 304 on digester roof.
7) Bio digester having with railing/staircase to make digester easily
accessible
8) Safety Vent valve: 6 inch 1No.
9) Previous content of digested spent wash with culture in digester
before starting season : 5780m³

v. **Gas Holder Details**

a) Capacity : 300 m³
b) Diameter: 8 meter approx
c) Height: 6 meter
d) Plate thickness: 6mm
e) Basin: M.S.
f) Floating drum: M.S. with FRP 2mm/clear Epoxy coating inside and
synthetic enamel paint outside. Gasholder should be painted with
anticorrosive bituminized paint inside the gas zone.

vi. As per Bio-digester manufacture Eco board manual methane gas
generation will start after 6-8 weeks from starting of spent wash feed.

vi. The Respondent-industry has provided HDPE pipe line from biogas
plant to boiler.
vii. Details of spent wash Lagoon

1) 5 days concrete Lagoon – Capacity : 1500 m³
2) 30 days concrete Lagoon – Capacity : 9000 m³

viii. Detailed scenario of spent wash generation and storage from starting of distillery i.e. 02/11/2020 to the date of incidence i.e. up to 21/11/2020.

<table>
<thead>
<tr>
<th>Sr.No.</th>
<th>Description of Items</th>
<th>Quantity</th>
<th>Remarks</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Total working days of distillery</td>
<td>20 days 02/11/2020 to 21/11/2020</td>
<td></td>
</tr>
<tr>
<td>2</td>
<td>Average production per day as per excise register</td>
<td>28.123 KLPD</td>
<td></td>
</tr>
<tr>
<td>3</td>
<td>Daily rate of spent wash generation</td>
<td>280 m³/day</td>
<td></td>
</tr>
<tr>
<td>4</td>
<td>Total spent wash generated in 20 days</td>
<td>5600 m³</td>
<td></td>
</tr>
<tr>
<td>5</td>
<td>5 days concrete Lagoon as per CREP norms Capacity 1500 m³</td>
<td></td>
<td></td>
</tr>
<tr>
<td>6</td>
<td>Spent wash stored in 5 days tank before incident</td>
<td>1500 m³</td>
<td></td>
</tr>
<tr>
<td>7</td>
<td>30 days concrete Lagoon as per CREP norms Capacity 9000 m³</td>
<td></td>
<td></td>
</tr>
<tr>
<td>8</td>
<td>Approximate Quantity of spent wash stored in 30 days storage tank before incident</td>
<td>3380 m³</td>
<td></td>
</tr>
<tr>
<td>9</td>
<td>Approximate spent wash recollected in 30 days storage as per action plan</td>
<td>5000 m³</td>
<td></td>
</tr>
<tr>
<td>10</td>
<td>Total content of spent wash including recollected in 30 days storage tank</td>
<td>8380 m³</td>
<td></td>
</tr>
</tbody>
</table>

Bio-Digester spent wash details:

<table>
<thead>
<tr>
<th>Sr.No.</th>
<th>Description of Items</th>
<th>Quantity</th>
<th>Remarks</th>
</tr>
</thead>
<tbody>
<tr>
<td>11</td>
<td>Previous content of digested spent wash with culture in digester before starting season</td>
<td>5780 m³</td>
<td></td>
</tr>
<tr>
<td>12</td>
<td>Spent wash feed to digester from 07/11/2020 to 21/11/2020 @ 2 m³/hr</td>
<td>720 m³</td>
<td></td>
</tr>
<tr>
<td>13</td>
<td>Total content of spent wash after fresh feed of spent wash before incident</td>
<td>6500 m³</td>
<td></td>
</tr>
</tbody>
</table>

After the incident spent wash spreaded

<table>
<thead>
<tr>
<th>Sr.No.</th>
<th>Description of Items</th>
<th>Quantity</th>
<th>Remarks</th>
</tr>
</thead>
<tbody>
<tr>
<td>14</td>
<td>Total spilled out spent wash from the digester during the incident</td>
<td>6500 m³</td>
<td>i) Approximate 4700 MT contaminated soil is collected from cane yard, garden, nearby digester area etc by scraping average 10 cm depth, which is stored</td>
</tr>
<tr>
<td>15</td>
<td>Approximate spent wash soaked by soil and bagasse</td>
<td>1500 m³</td>
<td></td>
</tr>
<tr>
<td></td>
<td>Approximate spent wash recollected in 30 days storage as per action plan</td>
<td>5000 m³</td>
<td>----</td>
</tr>
<tr>
<td>---</td>
<td>---</td>
<td>---</td>
<td>---</td>
</tr>
</tbody>
</table>

ix. During the visit, the representative of the Respondent-industry informed that total spent wash contaminated soil approximate 5750 MT will be converted into compost before rainy season and as per technical expert opinion by VSI, Pune.

x. During the visit, nearby borewell, open well, water samples and, soil samples are collected from scrapped contaminated soil at garden, nearby digester and after scrapping of contaminated soil, results of the same are awaited. A copy of the visit report along with photographs of compost yard, Kacha lagoon, garden area, bagasse yard, cane yard, scrapped soil area, various location of scrapped soil area etc. are enclosed herewith and marked as an Annexure-‘V’ collectively.

xi. Compensation of Rs.10 Lakhs each is already given to the heirs of the two workmen who died in the accident and also paid the hospital bills of eight injured workmen as per the Workmen Compensation Act.

For and on behalf of Maharashtra Pollution Control Board,

Date: 16/12/2020
Place: Solapur

(Prashant Bhosale)
Sub Regional Officer-Solapur
MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
Fax: 24023516
Website: http://mpcb.gov.in
Email: cac-cell@mpcb.gov.in

Kalpataru Point, 2nd and 4th floor, Opp. Cine Planet Cinema, Near Sion Circle, Sion (E), Mumbai-400022

RED/L.S.J (R60)
No:- Format1.0/CAC/UAN No.MPCB-CONSENT-0000092544/CR - 200800662.

To,
M/S. Lokneta Baburao Patil Agro Industries Ltd
601,592,Laxminagar, Angar, Tal-Mohol,Dist-Solapur.

Sub: Renewal of Consent for 30 KLPD Molasses base Distillery, Under RED Category.

Ref: 1. Renewal of consent granted by the Board vide no. BO/CAC-CELL/UAN NO. 00000029797/R/CAC-18086000949 dtd. 23.08.2018.

Your application No.MPCB-CONSENT-0000092544 Dated 27.05.2020

For: Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent to renewal is granted for a period up to 31/08/2021
2. The capital investment of the project is Rs.19.3983 Crs. (As per C.A Certificate submitted by Industry Cl of sugar unit is 96.18 Cr.)
3. Consent is valid for the manufacture of:

<table>
<thead>
<tr>
<th>Sr No</th>
<th>Product</th>
<th>Maximum Quantity</th>
<th>UOM</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Rectified Spirit OR</td>
<td>900</td>
<td>KL/M</td>
</tr>
<tr>
<td>2</td>
<td>Extra Neutral Alcohol OR</td>
<td>600</td>
<td>KL/M</td>
</tr>
<tr>
<td>3</td>
<td>Ethanol</td>
<td>900</td>
<td>KL/M</td>
</tr>
<tr>
<td>4</td>
<td>Fusel Oil</td>
<td>1.8</td>
<td>MT/M</td>
</tr>
</tbody>
</table>

Distillery Capacity shall not exceed (Molasses base) 30 KLPD.

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

<table>
<thead>
<tr>
<th>Sr No</th>
<th>Description</th>
<th>Permitted (in CMD)</th>
<th>Standards to</th>
<th>Disposal Path</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Trade effluent</td>
<td>295</td>
<td>As per Schedule-I</td>
<td>Bio-digester followed by Bio-Composting to achieve ZLD</td>
</tr>
<tr>
<td>2</td>
<td>Domestic effluent</td>
<td>02</td>
<td>As per Schedule-I</td>
<td>On land for irrigation</td>
</tr>
</tbody>
</table>

Date: 19/08/2020

M/S. Lokneta Baburao Patil Agro Industries Ltd/CR/UAN No.MPCB-CONSENT-0000092544
5. Conditions under Air (P& CP) Act, 1981 for air emissions:

<table>
<thead>
<tr>
<th>Sr No.</th>
<th>Stack No.</th>
<th>Description of stack / source</th>
<th>Number of Stack</th>
<th>Standards to be achieved</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>01</td>
<td>Steam is taken from Sugar unit</td>
<td>1</td>
<td>As per Schedule -II</td>
</tr>
</tbody>
</table>

6. Non-Hazardous Wastes:

<table>
<thead>
<tr>
<th>Sr No</th>
<th>Type of Waste</th>
<th>Quantity</th>
<th>UoM</th>
<th>Treatment</th>
<th>Disposal</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Yeast Sludge</td>
<td>50</td>
<td>Kg/Day</td>
<td>Composting</td>
<td>Used for Composting</td>
</tr>
</tbody>
</table>

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:

<table>
<thead>
<tr>
<th>Sr No</th>
<th>Category No./ Type</th>
<th>Quantity</th>
<th>UoM</th>
<th>Treatment</th>
<th>Disposal</th>
</tr>
</thead>
<tbody>
<tr>
<td>NA</td>
<td></td>
<td></td>
<td></td>
<td>NA</td>
<td>NA</td>
</tr>
</tbody>
</table>

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.

9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.

10. This consent is issued pursuant to the decision of the Consent Appraisal Committee Meeting held on 19.06.2020.

11. Industry shall install online continuous monitoring system as per CPCB guidelines & data to be transmitted directly from Data Logger to Board server.

12. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)

For and on behalf of the
Maharashtra Pollution Control Board.

(E. Ravindran IAS),
Member-Secretary

Received Consent fee of -

<table>
<thead>
<tr>
<th>Sr.No</th>
<th>Amount(Rs.)</th>
<th>Transaction/DR.No.</th>
<th>Date</th>
<th>Transaction Type</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>150000.00</td>
<td>TXN20060000060</td>
<td>02/06/2020</td>
<td>Online Payment</td>
</tr>
</tbody>
</table>

Balance amount of Rs. 100000 will be considered at the time of next renewal of consent.

Copy to:
1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Solapur
   - They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CC/CAC desk - for record & website updation purposes.
SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

1. Conditions for Trade effluent:
   A] You have provided comprehensive treatment i.e. Effluent treatment plant with the
design capacity of 400 CMD for trade effluent 295 CMD including Bio-digester and
Bio-Composting on 7.5 acres land for achieving zero discharge. In no any spent
wash shall discharge outside the factory premises/ on land / into stream directly or
indirectly

2. Conditions for Sewage/ Domestic effluent:
   i. You have provided septic tank and soak pit (for sewage below 20 CMD).
   ii. The industry shall operate sewage treatment system to treat the sewage/ domestic
       effluent so as to achieve the standards as prescribed by the board/under EP Act,
       1986 and rules made thereunder from time to time whichever is stringent.

<table>
<thead>
<tr>
<th>Sr.No</th>
<th>Parameter</th>
<th>Concentration not to exceed (in mg/l except for pH)</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>pH</td>
<td>6.5-9.0</td>
</tr>
<tr>
<td>2.</td>
<td>BOD</td>
<td>30</td>
</tr>
<tr>
<td>3.</td>
<td>TSS</td>
<td>100</td>
</tr>
</tbody>
</table>

iii. The sewage shall be treated by using septic tank and soak pit and overflow if any
     shall be used on-land for gardening/irrigation.

3. The Applicant shall comply with the provisions of the Water (Prevention & Control of
   Pollution) Act, 1974 and as amended, by installing water meters and other provisions
   as contained in the said act:

<table>
<thead>
<tr>
<th>Sr. No.</th>
<th>Purpose for water consumed</th>
<th>Water consumption quantity (CMD)</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>Industrial Cooling, spraying in mine pits or boiler feed</td>
<td>100.00</td>
</tr>
<tr>
<td>2.</td>
<td>Domestic purpose</td>
<td>3.00</td>
</tr>
<tr>
<td>3.</td>
<td>Processing whereby water gets polluted &amp; pollutants are easily biodegradable</td>
<td>300.00</td>
</tr>
<tr>
<td>4.</td>
<td>Processing whereby water gets polluted &amp; pollutants are not easily biodegradable and are toxic</td>
<td>0.00</td>
</tr>
<tr>
<td>5.</td>
<td>Gardening</td>
<td>00</td>
</tr>
</tbody>
</table>

4. Industry shall install online monitoring system as per the guidelines of CPCB and data
to be transmitted to Board's server.

5. The Applicant shall provide Specific Water Pollution control system as per the
   conditions of EP Act, 1986 and rule made there under from time to time/ 
   Environmental Clearance.
SCHEDULE-II

Terms & Conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack(s) to observe the following fuel pattern:

<table>
<thead>
<tr>
<th>Stack No.</th>
<th>Stack Attached To</th>
<th>APC System</th>
<th>Height in Mtrs.</th>
<th>Type of Fuel</th>
<th>Quantity &amp; UoM</th>
</tr>
</thead>
<tbody>
<tr>
<td>01</td>
<td>Steam is taken from Sugar unit</td>
<td>Wet Scrubber</td>
<td>65</td>
<td>Bagasse</td>
<td>432 MT/Day</td>
</tr>
</tbody>
</table>

2. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.

3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.

4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

5. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

| Particulate matter | Not to exceed | 150 mg/Nm3 |

6. Storage of raw materials, coal etc. shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions.

7. The industry shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules, 1986 and connected to MPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.

8. The industry shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality fugitive emissions to Regional Office MPCB.

9. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
### SCHEDULE-III
Details of Bank Guarantees:

<table>
<thead>
<tr>
<th>Sr. No.</th>
<th>Consent (C2E/C2O/C2R)</th>
<th>Amt of BG Imposed</th>
<th>Submission Period</th>
<th>Purpose of BG</th>
<th>Compliance Period</th>
<th>Validity Date</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>C to R</td>
<td>500000</td>
<td>15 days/extended</td>
<td>Towards compliance of Consent conditions &amp; O &amp; M of pollution control system.</td>
<td>31.08.2021</td>
<td>31.12.2021</td>
</tr>
</tbody>
</table>

### BG Forfeiture History

<table>
<thead>
<tr>
<th>Srno.</th>
<th>Consent (C2E/C2O/C2R)</th>
<th>Amount of BG Imposed</th>
<th>Submission Period</th>
<th>Purpose of BG</th>
<th>Amount of BG Forfeiture</th>
<th>Reason of BG Forfeiture</th>
</tr>
</thead>
<tbody>
<tr>
<td>NA</td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

### BG Return details

<table>
<thead>
<tr>
<th>Srno.</th>
<th>Consent (C2E/C2O/C2R)</th>
<th>BG imposed</th>
<th>Purpose of BG</th>
<th>Amount of BG Returned</th>
<th></th>
</tr>
</thead>
<tbody>
<tr>
<td>NA</td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>
SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based

2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant.

3. Conditions for D.G. Set
   a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
   b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
   c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper sitting and control measures.
   d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
   e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
   f) D.G. Set shall be operated only in case of power failure.
   g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
   h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.

4. The applicant shall maintain good housekeeping.

5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.

6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.

7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.

8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance’s duly supported with documentary evidences (format can downloaded from MPCB official site).

9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.

10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-I dated 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to the plant setup for the treatment of waterworks for the purification thereof & the system consent conditions. The Applicant shall obtain prior consent of the Board to take steps or addition thereto.

12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

13. The PP shall provide personal protection equipment as per norms of Factory Act.


15. Whenever due to any accident or other unforeseen act or event, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.

16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.

17. The Industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.

18. An Inspection book shall be opened and made available to the Board’s officers during their visit to the applicant.


20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.

21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.

22. The industry should not cause any nuisance in surrounding area.

23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and Irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.

27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.

28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.

29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.

30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.

31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.

32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
Annexure II

Environmeont clearance.

Speed post

मात्रक हरकर
पर्यावरण एवं वन मंत्रालय
Government of India
Ministry of Environment & Forests
(IA Division)

Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi – 110 003
E-mail: hsmalviya@gmail.com
Telephone: 011: 2436 7076

F. No. J-11011/473/2006-IA-II(I)

Dated : May 19, 2008

To

M/s Loknete Baburao Patil Sehkhari Sakkar Karkhana Ltd
Lakshminagar Angar, Taluk Mohol,
District Solapur,
Maharashtra

hpssk@sanchernet.in

Sub : 30 KLPD Molasses Based Distillery at Lakshminagar Angar, Taluk Mohol,
District Solapur, Maharashtra by M/s Loknete Baburao Patil Sehkhari
Sakhar Karkhana Ltd. - Environmental Clearance reg.

Sir,

This has reference to your letter No. Loknete/Mfg/1782/2006-2007 dated 17th
November 2006 along with Application Form in Schedule II and EIA/EMP seeking
environmental clearance under EIA Notification 1994 and subsequent submission
communication vide your letter No. Loknete/Adm/2158/2007-2008 dated 8th March
2008.

2. The Ministry of Environment and Forests has examined the proposal and noted
that the proposal is for setting up of 30 KLPD Molasses Based Distillery at Lakshminagar
Angar, Taluk Mohol, District Solapur, Maharashtra by M/s Loknete Baburao Patil
Sehkhari Sakhar Karkhana Ltd. The total cost of the project will be Rs. 20 Crores. The
total area of the project will be 66 ha. The products to be manufactured will be Rectified
spirit (900 KL/M) or Extra neutral alcohol (600 KL/M) or Ethanol (900 KL/M) and Fusel
Oil (1.8 KL/M). The total water requirement of the project will be 402 KLPD and will be
sourced from MKVDC and own bore well and azhi tank. Out of this 400 KLPD will be
used for industrial purpose and 2 KLPD will be used for domestic purpose. For control of
emissions from the boiler, multi cyclone dust collector and 65 m. high stack will be
attached with boiler and DG sets will be provided with acoustic enclosure for control of
noise.
3. The project activity is listed at para 5 (g) of schedule of EIA notification and covered in 'A' Category under the EIA Notification, 2006. The proposal was considered by the Expert Appraisal Committee (Industry) in its 80th meeting held on 15th April, 2008. Public hearing is dispense with para 7(ii) of EIA Notification 2006.

4. Based on the information submitted by the project authorities, the Ministry of Environment and Forests hereby accords environmental clearance to the above project under the provisions of EIA Notification dated 14th September 2006 subject to the compliance of the following Specific and General conditions:

A. SPECIFIC CONDITIONS

(i) Direct composting of waste water shall not be allowed. The spent wash shall be biomethanated before composting and zero discharge condition shall be maintained. The Distillery Unit shall not operate during rainy season. The area requirement for the compost yard and storage of finished products shall be as per the CPCB guidelines.

(ii) The company shall obtain permission for drawl of ground water fro the Central Ground Water Authority/State Ground water Board and copy of the same shall be submitted to the Ministry's Regional Office at Bhopal before commissioning of the plant.

(iii) Ground water quality monitoring shall be undertaken regularly around the composting plant and spent wash lagoon storage lagoon to assess the contamination of ground water. The company shall install the at least four piezometric holes around the compost area to monitor the ground water quality and reports shall be submitted to CPCB and Ministry's Regional Office at Bhopal.

(vii) Storage of spent wash in the lagoon and construction of compost yard shall be as per CPCB guidelines. The treated effluent shall be stored in impervious pucca lagoons. The lagoons shall have 250 micron lining with HDPE and shall be kept in proper condition to prevent ground water pollution. As per the CPCB recommendation, storage shall not exceed 30 days capacity. The company shall provide leachate collection system with RCC M20 grade concrete along with 250 micron HDPE lining to make it leak proof.

(viii) Revised Guidelines of 2006 issued by CPCB for Distilleries shall be followed. Wherever the limits are different, as stipulated here, the revised limits of CPCB will prevail.

(ix) The industry shall ensure that the treated effluent and stack emissions from the unit are within the norms stipulated under the EPA rules or SPCB whichever is more stringent. In case of process disturbances/failure of pollution control equipment adopted by the unit, the respective unit shall be shut down and shall
not be restarted until the control measures are rectified to achieve the desired efficiency.

(x) Green belt in 24 ha of the project area shall be provided to mitigate the effects of fugitive emissions and odour nuisance all around the plant and compost yard as per the CPCB guidelines in consultation with the local DFO.

(xi) Occupational health surveillance programme shall be undertaken as regular exercise for all the employees. The first aid facilities in the occupational health centre shall be strengthened and the medical records of each employee shall be maintained separately.

(xii) The project authorities shall earmark adequate fund to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. Also, the implementation schedule for all the conditions stipulated herein shall be submitted. The funds so earmarked shall not be diverted for any other purpose.

(xiii) The company shall adopt all possible measures to control odour nuisance and plan the storage lagoons away from the habitation.

B. GENERAL CONDITIONS

i. The project authorities must strictly adhere to the stipulations made by the concerned State Pollution Control Board, the State Government and any other statutory body.

ii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests.

iii. Ambient Air Quality Monitoring Stations shall be set up in consultation with the State Pollution Control Board in the down wind direction as well as where maximum ground level concentration of SPM, SO2, NOx and RPM are anticipated. RPM will also be monitored regularly.

iv. Company shall adopt rainwater-harvesting measures in and around the plant premises to recharge the ground water.

v. The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
vi. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA /EMP report.

vii. A separate environmental management cell equipped with full fledged laboratory facilities must be set up to carry out the environmental management and monitoring functions.

viii. The implementation of the project vis-à-vis environmental action plans will be monitored by the concerned Regional Office of the Ministry /State Pollution Control Board/Central Pollution Control Board. A six monthly compliance status report along with the monitored data shall be submitted to the monitoring agencies and shall be posted on the Website of the Proponent.

ix. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the State Pollution Control Board/Committee and may also be seen at Website of the Ministry of Environment and Forests at http://envfor.nic.in. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Regional office.

x. The Project Authorities shall inform the Ministry and its concerned Regional Office about date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.

5. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

6. The Ministry reserves the right to stipulate additional conditions if found necessary. The company will implement these conditions in a time bound manner.

7. Any appeal against this environmental clearance shall lie with the National Environment Appellate Authority, if preferred within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.

8. The above conditions will be enforced along with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules hereunder.

(H.S. Malviya)
Joint Director
Copy to:

1. The Secretary, Department of Environment and Forests, Govt. of Maharashtra, Mumbai - 400 001, Maharashtra.
2. The Chief Conservator of Forests (Central), Ministry of Environment & Forests, Regional Office, Link Road No.3, E - 5, Arera Colony, Bhopal - 462 016, M.P.
3. The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.
4. The Chairman, Maharashtra Pollution Control Board, Shri Chatrapati Shivaji Maharaj Municipal Market Building, 4th Floor, Mata Ramabai Ambedaker Road, Mumbai - 400 001, Maharashtra.
7. Guard File.
8. Record File.

(H.S. Malviya)
Joint Director
MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE

Phone No: 020-25811694
Fax No: 020-25811701
e-mail: ropune@mpcb.gov.in
visit us: www.mpcb.gov.in

MPCB/ROP/Min/09/11/2397

Date: 01/12/2024

To,
M/s. Loknete Baburao Patil Agro Industries Ltd.
Gat No. 601, 592, Lexminagar, Angar,
Tal.-Mhol, Dist.-Solapur

Sub: Directions under section 32 and 33A of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31A of Air (Prevention & Control of Pollution) Act, 1981.

Ref: 1. Consent to operate granted by the Board valid upto 31/08/2021.
2. Accident incidence occurred in the factory Mid night of 21/11/2020.
3. Visit of Board’s officials on 22/11/2020

WHEREAS, the Maharashtra Pollution Control Board had granted Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (MH & TM) Rules, 2016 to your industrial activities.

AND WHEREAS, it is obligatory on your part to provide pollution control systems and to operate and maintain the same continuously and effectively so as to achieve the standards prescribed in the consent.

AND WHEREAS, as per section 32 of Water (P & CP) Act, 1974, it is any accident / accident occurs in industry, its obligatory on your part:

a) To remove that matter from the stream or well or on land and disposing of it in such scientific manner, as the Board considers appropriate.
b) To remediate or mitigate any pollution caused by its presence in the stream or well.

AND WHEREAS, an accident was occurred in your factory at mid night of 21/11/2020 in distillery division at bolas digester tank.

AND WHEREAS, the officials of the Board have visited to your industry on 22/11/2020 and reported that,

1. The 30 KLD molasses based distillery is operating at above mentioned address, an accident occurred midnight of 21/11/2020 and due to accident it is observed that the bottom and top of the Digester were found completely broken and two casualties and seven persons are injured and due to this incidents, an estimated 8.5 million
Litters of spent wash from Digester tank was found spread in the factory premises at Bagasse Yard, Cane Yard, Compost Yard, Garden area etc. and some quantity of spent was also observed flowing towards nearby Nalita but it has restricted with kaccha bandhra.

2. The spreading of spent wash in the area has caused soil and land pollution. It requires scientific collection and remediation.

3. You have not submitted any action plan for remediation and restoration of the soil and affected part.

AND WHEREAS, it has been observed from the office record and observations made during the visit, you are not complying with the consent conditions and the provision of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and thereby causing grave & sudden injury to the environment.

NOW THEREFORE, in exercise of the powers conferred upon me under section 33A of Water (Prevention & Control of Pollution) Act, 1974 and under Section 31A of Air (Prevention & Control of Pollution) Act, 1981, you are hereby directed that as your industrial activities are closed, you shall not resume your manufacturing activities till you complete restoration and remediation of affected land/soil etc. and obtain prior permission of the Maharashtra Pollution Control Board and Directorate of Industrial Safety and Health (DISH).

In case, you fail to comply with the above directions, the Board will have no option than to initiate appropriate legal action against you, which please note.

For and on behalf of
Maharashtra Pollution Control Board

(Dr. J. B. Sangewar)
Regional Officer, Pune

Copy submitted for favour of information to: Hon’ble Member Secretary, MPCB, Mumbai.

Copy Submitted for information to
1. Joint Director (WPC). M.P.C. Board, Mumbai
2. Law & Policy Div. M.P.C. Board Mumbai

Copy to-
The Sub-Regional Officer, M.P.C. Board, Solapur. You are directed to keep the follow up and report the compliance from time to time.
To,
The Regional Officer
Maharashtra Pollution Control Board,
Jog Centre, Wakadewadi,
Pune - 411001

Subject: Direction under section 32 and 33A of the water (Prevention and control of Pollution)Act,1974 and under section 31A of Air (Prevention & Control of Pollution) Act,1981.

✓ Submission of Action Plan and Action Taken Report.

Reference: Your Letter No.MPCB/ROP/MPCB/00/2397 by your letter dated 01/12/2020 sent by email on 04/12/2020

SIR,

The unfortunate incidence happened on Saturday, 21st November 2020 just before mid-night at 11.45 pm. We intimated all the officials and Government Authorities, such as Police, Revenue Official Talathli, DISH and MPCB. As such, all could visit the site immediately on 22/11/2020.

Your Sub-Regional Officer visited immediately and had inspected the site.

The Distillery Unit operations were immediately closed by us voluntarily, on our own, without any directions from any authority. The same are still closed.

We have received the directions given by your letter dated 01/12/2020. We have given below the details of what happened at site, actions taken already
and the actions we are taking in next 5 days. We request MPCB Officials to visit the site and check the compliance of the same, including the collection of soil where effluent (spent-wash) had spread and remediation work done till then and in progress.

**DIRECTIONS BY MPCB 01/12/2020**

1. The 30 KLD molasses-based distillery is operating at above mentioned address, an accident occurred midnight of 21/11/2020 and due to accident, it is observed that the bottom and top of the Digester were found completely broken and two casualties and seven persons are injured and due to this incident an estimated 6.5 million liters of spent wash from Digester tank was found spread in the factory premises at Bagasse Yard, Cane yard, compost yard, Garden area etc. and some quantity of spent was seen also observed flowing towards nearby Nalla and it is restricted with *kacchabandhra*.

2. The spreading of spent wash in the area has caused soil and land pollution, it requires scientific collection and remediation.

3. You have not submitted any action plan for remediation and restoration of the soil and affected part.

**FACTS AT SITE**

We are operating 30 KLPD (=30 m³/day = 30,000 liters/day) molasses based distillery since 2009 by obtaining the Environment Clearance from the MoEF vide their letter No.J-11011/473/2006-IA-II(I). We obtained ‘Consent to Operate’ No. 0000092544/CR-2008000662 dated 19/08/2020 which is valid up to 31/08/2021, for current season.

We have a bio-digester unit since the year 2009, of size φ26m x 18m tall. It is made-up of mild-steel plates. The thickness of these plates is Varying
from 20mm at the bottom to 8mm at the top. The plates are welded with each other. The tank is painted from outside with radiation reflective paint. The tank is on the ground only, on the leveled foundation. The inside of the tank is inspected, maintained and coated with epoxy paint, to counter the corrosion. The total capacity of the tank is about 96 lakh liters (=9600m³). The last year/season of 2019-2020, it was not in operation.

For current season of the distillery operation was started from 02/11/2020. The effluent (spent-wash) generated from manufacturing process is about 295m³/day. The gradual digester feeding was started from 07/11/2020. i.e. only 14 days prior to the date of incidence.

The anaerobic process has various phases, starting with acidification phase. Actual, initial Methane Gas generation phase starts after about 30-40 days. As such till then, even the tank-top Manholes are also not closed and are open. **There is no Methane Gas (CH₄) generation from the first feeding, for the first 30 days.**

Unfortunately, on 21/11/2020 at midnight at 11:45 pm accident occurred by collapsing the bio-digester at letting out spent wash. It appears from the observation and inspection, that the welding at the bottom-shell of the tank cracked, due to hydrostatic pressure of the stored effluent (spent-wash). The tank ruptured at the bottom. There was no explosion. There was no explosion due to pressure. There was no fire. The rupture at the bottom-shell of the tank was due to cracking of the welding.

The storage till then was only 67% of the full-tank capacity. i.e. The effluent (spent-wash) generated and stored till then was 65 lakh litters. This was spread in the factory premises at **Bagasse Yard, Compost Yard Bulk Bullock Cart Yard, Distillery Campus**, etc. This spread was approximately 6 Acre of land (24,000m²). The area of spread within the factory is shown on the enclosed map.
There was no Gas Pressure inside, as much as top manhole covers were open. There was no Methane Gas generation till then. That stage and phase of would have come after about 30 days later. The Methane Gas has density of 0.678 kg/m3 it has Specific Gravity of 0.555 as compared to that of air, which is 1.0. As Such, it is much lighter than air and would escape through open manholes (even if it is generated). It is not harmful to human being, as long as Oxygen level in the air we breathe is maintained >19% (This is also verified from the Material Safety Data Sheet).

Please note that the Police Panchnama has been done and Post Mortem reports of 2 nos. of employees that died have come.

**OPINION AS TO THE PROBABLE CAUSE OF DEATH:**

*Head injury with intracranial Haemorrhage with dislocation of both the hip joints*

The death of the employees has been caused by physical injury and not due to suffocation by Gas or Methane Gas. The news item that appeared in the newspaper was based on the report send by their representative and Post Mortem Reports were not available at that point of time. Inspection of site has been by DISH and Talathi also. The reports also have come.

**ACTION ALREADY TAKEN**

**COMPENSATION TO DECEASED WORKERS**

We took the computation for the same as per the Workman Compensation Act and we have already paid in excess of the amount liable as per the Act. i.e. Rs.10 lakhs each.
We have also given the employment to the heirs of both the employees. Heir of one has already accepted the job, the other one would be confirming in next week.

We have borne the expenses of all the affected employees that were admitted to the hospital. After discharge from hospital, we have given them initial paid leave of 15 days each, to recover from trauma.

**ENVIRONMENTAL POLLUTION CONTROL.**

Majority of this spilled out effluent (spent-wash)i.e.80% of this spent wash is collected in the factory premises itself excavating two temporary pits of total capacity of 45 lakh liters. These are towards the flow direction with sizes 45x30x2 m (27 lakh liters) and 30x30x2 m (18 lakh liters), to arrest the flow of effluent (spent-wash)outside the campus of factory. This collected spent wash in kachha pits is filled in tankers through pumps and borough to the 30 days storage tank, which too we already have.

In spite of all our efforts, quantity @10% is reached to dry nallah Some of it escaped the premises through drains and ran in to dry-nallah adjacent to industry. That too was quickly stopped in that dry-nallah only, by constructing kachhabandhara using 2 nos. of JCB.

About 10% of spent wash is spread in campus part, and has soaked the soil and also might have percolated through soil. The ground water table (underground water table) is more than 10m deep. As such there is no chance that it would reach the ground water. Test pits on site, did not show percolation beyond 75mm to 150mm, as industry started the retrieval immediately without any delay.

We have also stopped the flow this spent wash through dry nallah by constructing kachhabandhara with 2 nos. of JCBs thus avoiding pollution of surface and ground water, outside the premises.
The scrapping of the polluted soil is started with the help of 3 excavators and dozing tractors and this scraped soil transport to compost yard which will be utilized in composting process along with press mud and fly ash as filler material for making compost.

Some Spent wash is mixed with baggas in baggas yard. This baggas will be dried and incinerated in Boiler using as fuel.

Thus, we have started the remediating and restoration of soil in the affected part.

**ON-GOING ACTION (WITHIN WEEK)**

We have estimated that about total 6 Acres area has been covered by the effluent (Spent-Wash) spread out. The Total Soil quantity that we have started scrapping and gathering in the compost yard will be about $6 \times 4000 \times 0.1 \times 1.8 = 4320$ Mt. We have area to store within the premises making a heap.

We already have the composting yard. It is lined with geomembrane. We are going to treat the soil with bio-culture, which is time-tested. We will be treating this soil in the wind-row at composting yard. As such, the entire soil would be treated in maximum 30 days.

Majority 90% of the area is within our own factory premises, as described and shown in the map. As such we can work round the clock without any difficulty. Some of the area was already under usage and hence was not the open mother earth. **This scrapping and transport of soil to compost area will be completed within up to 12/12/2020.**

We are always very conscious about protection of environment thus abiding Water (Prevention and Control of Pollution) Act1974 under section 21 of the Air (Prevention and Control of Pollution) Act1981 and Authorization
under rule 6 of the Hazardous and other Wastes (MH&TM)Rules2016 to our industries activities

We are hereby submitting photographs of the activities that are performed and ongoing to complete the above task within the stipulated time so as to avoid the environment pollution.

**ACTION PLAN AS PER**

**MPCB DIRECTIONS 01/12/2020**

**CONTAMINATED SOIL COLLECTION & REMEDIATION**

MPCB has directed us to collect the contaminated soil and treat it. It will have to be remediated by treatment in wind-row composting at existing compost yard with bacteria culture we use for treating the digested effluent (spent-wash).

We are sending the collected contaminated soil to MPCB for testing.

We are also sending it to nearby Agricultural College for testing, with a view to seek the guidance on the ratio of mixing with the natural soil, before disposing-of within our industry premises in the garden and tree plantation area. We have earmarked the area of about 13 Acres for this purpose. The contaminated soil, after treatment will be rechecked for its suitability as the farm-land/soil.

As such we will test and decide the ratio of mixing it with the normal soil, so that it would be conditioned to sustain the vegetation on it.

We have estimated the total expenses of Rs.45 lakhs for this soil collection, testing, treatment, mixing with the soil and then utilizing it within our premises in garden/tree plantation area.
All the areas shall be marked on the map. We shall document the action by photographs.

We have also ordered for the fabrication and bought out items of new bio-digester for Rs.1.12 Crore. The estimated basic material (like steel plates) would be supplied by us for Rs.1.8 Crore. The work of the same shall start immediately.

Learning from the experience, the new bio-digester shall have the paving and bund-wall all around it with 1 m height.

The entire activity shall be open for inspection, scrutiny and guidance by the MPCB and DISH. The construction plans and action plan shall be submitted for the inspection and approval of the MPCB before 12th December 2020.

We request the visit of the MPCB officials to our factory on 12th December 2020 to see the complete action take as stated above.

This is for your information and kind consideration.

Thanking you.
Yours faithfully,

(O.S. Jogade)
CHIEF EXECUTIVE OFFICER

Copy to: SRO, MPCB, Solapur.
MAHARASHTRA POLLUTION CONTROL BOARD
SUB REGIONAL OFFICE, SOLAPUR

ACTION PLAN VERIFICATION REPORT

1. Name & Address of the Industry : M/S. LOKNIL TE. BABURAO PATHIL
   AGRO INDUSTRIES LTD. (Distillery Unit)
   601, 592, Laxmi Nagar, Angar. Tal. -
   Mohol, Dist - Solapur

2. Date of Visit : 11/12/2020

3. Ind. Category : RED/LSI

4. Industry Commissioning date : January 2010

5. Consent Status : Format 01/CAC/UAN No. MPCB/Consent
   000092544, CR-2008000662, dated
   19/08/2020, Valid up to 31/08/2021.

6. As per consent product list, Qty and Production Details:

<table>
<thead>
<tr>
<th>Sr.No.</th>
<th>Name of Product</th>
<th>Consent Quantity</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Rectified Spirit Or</td>
<td>900 KL/M</td>
</tr>
<tr>
<td>2</td>
<td>Extra Neutral Alcohol Or</td>
<td>600 KL/M</td>
</tr>
<tr>
<td>3</td>
<td>Ethanol</td>
<td>900 KL/M</td>
</tr>
<tr>
<td>4</td>
<td>Fusel Oil</td>
<td>1.8 MT/M</td>
</tr>
</tbody>
</table>

Molasses Based Distillery Capacity 30 KLPD

7. Environmental Clearance Details:
   Industrial has obtain Environment Clearance F.No.-J-11011/473/2006/IA-II, (I) Dated 19/05/2008 for molasses based distillery unit 30 KLPD - Copy Enclosed.

8. Distillery unit was not in operation in season 2019-2020, due to shortage of sugar cane. Now, for this season Distillery unit has started from 02/11/2020 and spent wash feeding to the Digester was started from 07/11/2020 after 5 days tank level was saturated.

9. Accident was occurred at midnight of 21/11/2020 in to the distillery division at biogas digester tank. In this respect industry reported to this office on 22/11/2020. Accordingly, this office has visited to accident site of the distillery unit on same day and inspected the accident site along with factory representatives. During the visit instruction given to the factory representative that immediately stop runoff spent wash spread in to the nearby area by providing small bhandhara and to collect spent wash by tankers and transport to 30 days concert lagoon. Scraper the contaminate soil with spent wash immediately, and contaminate soil store on 7.5 acre concert compost yard for further compost process. Accordingly submit action plan immediately.

10. The visit report was submitted to RO for proposed legal action on 25/11/2020.

12. Board has issued directions on 01/12/2020 under section 32 and 33 A of water (prevention and control of pollution) Act 1974 and under section 31 A of Air (Prevention and control of pollution) Act 1981 and directed that to stop industrial activities and not to resume your manufacturing till your complete restoration and remediation of affected land / soil

13. Industry has submitted Action plan and action taken report on 05/12/2020, in response to board directions.

14. This office has visited on 11/12/2020 for checking compliance of action taken and action plan, submitted by industry.

Observations :

1. It is observed that, industry has already collected majority of spilled out spent-wash in the factory premises by excavating two temporary pits of total capacity of 45 lakh liters. These pits are provided towards the flow direction of spent wash with sizes 45x30x2 m (27 lakh liters) and 30x30x2 m (18 lakh liters), to arrest the flow of spent-wash. This spent wash collected in kachha pits is filled in tankers through pumps and brought to the 30 days storage tank. Industry has recollected approximate 4400 m³ spent wash from both these temporary emergency pits.

2. Industry has collected spent wash runoff from nearby nalla obstructed by constructing temporary kachha Bandhara. This collected spent wash is filled in tankers through pumps and brought to the 30 days storage tank. Then scrapped contaminated soil is collected and stored in concrete compost yard. Industry has recollected approximately 600 m³ spent wash from temporary kachha bandhara and approximately scrapped contaminated soil from nalla is about 70 Nos. of Tippers i.e. 1050 MT soil is stored on 7.5 acres compost yard. (Photo copy attached)

3. Approximately 1500 m³ of spent wash spread in campus such as nearby garden, cane yard, bagasse yard, nullah etc which was soaked by nearby soil and bagasse. Approximately 6 Acres i.e. approximate 24282 sq/m area has been covered by those spentwash. Industry has scrapped that contaminated soil, collected with the help of 3 excavators and this scraped soil is transported to compost yard through tippers which will be utilized in composting process along with press mud and fly ash as filler material for making compost. Total scrapped soil is collected 404 Tippers (approx 4700 MT). Industry has done scrapping of contaminated soil from almost all area where spent wash was spread and that contaminated soil is transported and stored to compost area industry having 7.5 acre concrete compost yard as per CRFP norms. Concrete compost yard having sufficient space to store the scrapped contaminated soil. Spent wash is mixed with bagasse in bagasse yard has dried and incinerated in bagasse fired Boiler using as fuel.
4. Details of Bio-digester:
1) Bio-Digester: 1 Nos.
2) Capacity: 9600 m³ approx.
3) Size: 26 M dia x 18 Mtr. Ht.
4) MOC: M.S.
5) Make: Eco Board Limited, Pune-411004
6) Provision of Safety Dives’s (Over/under pressure release dives): 1 No. MOC SS 304 on diagester roof
7) Bio digester having with railing/staircase to make digester easily accessible
8) Safety Vent valve: 6 inch 1No.
9) Previous content of digested spentwash with culture in digester before starting season: 5780m³

5. Gas Holder Details

a) Capacity: 300 m³
b) Diameter: 8 meter approx
c) Height: 6 meter
d) Plate thickness: 6mm
e) Basin: M.S.
f) Floating drum: M.S. with FRP 2mm/clear Epoxy coating inside and synthetic enamel paint outside. Gasholder should be painted with anticorrosive butiminished paint inside the gas zone.

6) As per Bio-digester manufacture Eco board manual methane gas generation will start after 6-8 weeks from starting of spent wash feed.
7) Industry has provided HDPE pipe line from biogas plant to boiler.

8) Details of spent wash Lagoon
   1) 5 days concrete Lagoon – Capacity: 1500 m³
   2) 30 days concrete Lagoon – Capacity: 9000 m³
9. Detailed scenario of spent wash generation and storage from starting of distillery i.e. 02/11/2020 to the date of incidence i.e. up to 21/11/2020

<table>
<thead>
<tr>
<th>Sr.No.</th>
<th>Description of Items</th>
<th>Quantity</th>
<th>Remarks</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Total working days of distillery</td>
<td>20 days</td>
<td>02/11/2020 to 21/11/2020</td>
</tr>
<tr>
<td>2</td>
<td>Average production per day as per excise register</td>
<td>28.123 KLPD</td>
<td></td>
</tr>
<tr>
<td>3</td>
<td>Daily rate of spent wash generation</td>
<td>280 m³/day</td>
<td></td>
</tr>
<tr>
<td>4</td>
<td>Total spent wash generated in 20 days</td>
<td>5600 m³</td>
<td></td>
</tr>
<tr>
<td>5</td>
<td>5 days concrete Lagoon as per CREP norms</td>
<td>Capacity 1500 m³</td>
<td></td>
</tr>
<tr>
<td>6</td>
<td>Spent wash stored in 5 days tank before incident</td>
<td>1500 m³</td>
<td></td>
</tr>
<tr>
<td>7</td>
<td>30 days concrete Lagoon as per CREP norms</td>
<td>Capacity 9000 m³</td>
<td></td>
</tr>
<tr>
<td>8</td>
<td>Approximate Quantity of spent wash stored in 30 days storage tank before incident</td>
<td>3380 m³</td>
<td></td>
</tr>
<tr>
<td>9</td>
<td>Approximate spentwash recollected in 30 days storage as per action plan</td>
<td>5000 m³</td>
<td></td>
</tr>
<tr>
<td>10</td>
<td>Total content of spent wash including recollected in 30 days storage tank</td>
<td>8380 m³</td>
<td></td>
</tr>
<tr>
<td></td>
<td><strong>Bio-Digester spentwash details:</strong></td>
<td></td>
<td></td>
</tr>
<tr>
<td>11</td>
<td>Previous content of digested spentwash with culture in digester before starting season</td>
<td>5780 m³</td>
<td></td>
</tr>
<tr>
<td>12</td>
<td>Spent wash feed to digester from 07/11/2020 to 21/11/2020 @ 2 m³/hr</td>
<td>720 m³</td>
<td></td>
</tr>
<tr>
<td>13</td>
<td>Total content of spentwash after fresh feed of spentwash before incident</td>
<td>6500 m³</td>
<td></td>
</tr>
<tr>
<td></td>
<td><strong>After the incident spentwash spreaded</strong></td>
<td></td>
<td></td>
</tr>
<tr>
<td>14</td>
<td>Total spilled out spentwash from the digester during the incident</td>
<td>6500 m³</td>
<td></td>
</tr>
<tr>
<td>15</td>
<td>Approximate spentwash</td>
<td>1500 m³</td>
<td></td>
</tr>
</tbody>
</table>

1) Approximate 4700 MT contaminated soil is collected from cane yard, garden, nearby digester area etc by scraping average 10 cm depth, which is stored on 7.5 acres compost yard further treatment
soaked by soil and bagasse

| 16 | Approximate spentwash recollected in 30 days storage as per action plan | 5000 m³ |

10. During the visit, industry representative stated that total spentwash contaminated soil is approximately 5750 MT, which will be converted into compost before rainy season and as per technical expert opinion by VSI, Pune.

11. During the visit, photographs were taken of the compost yard. Kacha lagoon, garden area, bagasse yard, cane yard, scrapped soil area, various locations of scrapped soil area, etc.

12. During the visit, nearby borewell, open well, water samples and soil samples were collected from scrapped contaminated soil at garden, nearby digester and after scrapping of contaminated soil.

Prashant Bhosale
I/c Sub Regional Officer, Solapur